F.No. 01(05)/Circular/CESTAT/2017 Customs, Excise & Service Tax Appellate Tribunal West Block No. 2, R.K. Puram, New Delhi-110066

Date: 08.01.2019

PUBLIC NOTICE No. 01 of 2019

Appeals from the orders of the Tribunal are being filed before the Hon'ble Supreme Court on any question in relation to classification and rate of duty/valuation of goods for the purpose of assessment. Article 348 of the Constitution of India provides that the proceedings in the Supreme Court shall be in English language. Article 145 of the Constitution empowers the Supreme Court to frame rules regulating practice and procedure of the Court. As per Order XIX Rule 8 of the Supreme Court Rules, 2013 it is incumbent upon the courts appealed from, to transmit the records of the case, upon being requisitioned, in English language and in case the record is in a language other than English, the Court appealed from shall have it translated before transmitting the same to the Supreme Court.

The language of the Tribunal is also English. Being an appellate forum no original proceedings are being conducted in the Tribunal. The documents filed in the appeal proceedings before the Tribunal will have to be transmitted to the Hon'ble Supreme Court on requisition when an appeal is being filed against order of the Tribunal. As there is no provision for translation of documents in the Tribunal it is hereby notified to all concerned to file all documents in English language in the appeal proceedings before the Appellate Tribunal. If any document is in a language other than English the same shall be duly translated under certification of an officer of the department not lower than Superintendent. The above provision will be applicable mutatis mutandis in all proceedings viz applications, cross objections etc.

By Order

(Bineesh Kumar K.S.)

Registrar

Copy to:-

- Sr. P.S. to Hon'ble President, CESTAT, New Delhi.
- 2. Deputy/Asst. Registrars and Technical Officers, CESTAT All Benches (with direction to scrutinize the appeal papers and paper books and require them to be filed in English).
- 3. Chief Commissioners/Commissioners, Customs, Central Excise and Service tax, all India (with request to instruct the Supdts. to certify translated version of documents in English for the purpose of filing in CESTAT).
- 4. Chief Commissioner (AR), CESTAT, Delhi/Commissioner (AR) Chennai, Mumbai, Kolkata, Ahmedabad, Bangaluru, Allahabad, Hyderabad and Chandigarh.
- 5. Bar Association, CESTAT, Delhi, Chennai, Mumbai, Kolkata, Ahmedabad, Bangaluru, Allahabad, Hyderabad and Chandigarh.
- 6. Chairman, CBEC, New Delhi
- 7. Under Secretary, AD.IC, Department of Revenue, North Block, New Delhi.
- 8. PA to Registrar, CESTAT, New Delhi.
- 9. Registrar, Supreme Court of India, New Delhi- 110021 (with reference to letter dated 19.12.2018)
- 10. Notice Board/ Website/Guard File.

Dy. Registrar (Judl.)